

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 08/17 for the licensing year 2016-17 dt. 16.09.2016 held on 20.09.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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306	Party Name:JANATHA FISH MEAL & OIL PROUDCT	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status: Approved
HQ File :01/85/162/103/AM16	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of "Finished Fish Meal (Unfit for human consumption)" against import of "Unfinished Fish Meal (Unfit for human consumption)".		
The Committee noted the comments of CIFT furnished vide their letter No. 1(7)/FP/Sion/2016 dt. 09.08.2016 and observed that 7% wastage has been recommended. On the basis of CIFT's recommendation, the committee decided to fix the ad-hoc input output norms as under:-			
Export Item	Qty	Import Item	Qty
Finished Fish Meal (Unfit for human consumption)	1.00Kg	Unfinished Fish Meal (Unfit for human consumption)	1.07Kg
RA may take consequential action as per policy/procedure.			

Rup

2	307	Party Name:JANATHA FISH MEAL & OIL PROUDCT	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status: Deferred
	HQ File :01/85/162/020/AM17			
	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of "Processed Fish Meal(Dried, Pulverised, Sieved and packed) with Vitamins" against import of "Fish Meal (Un-finished)".			
	The committee decided to seek comments from CIFT as well as get the details from the firm as per ANF-4. The case is deferred for 20.10.2016			

Rup

11/10/16

योगेन्द्र सिंह/YOGINDER SINGH
उप निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
कमिशन, विदेश व्यापार, नए दिल्ली
Commission of Commerce
New Delhi

	308	Party Name: OLAM AGRO INDIA PVT. LTD	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status: Approved
	HQ File :01/85/171/008/AM17 F. No. 32/24/40/021/AM16	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of “Cashew Powder” against import of “Cashew Kernel-Broken”.		
3	The Committee noted the comments of MFPI furnished vide their letter No. 4(7)/2016-DGFT dt. 15.06.2016 and observed that 3% wastage has been recommended. On the basis of MFPI’s recommendation, the committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	Cashew Powder made of Cashew Kernel Broken of same variety, origin and grade as imported	1.00Kg	Cashew Kernel-Broken (SSP or BB Grades)	1.03Kg
	RA may take consequential action as per policy/procedure.			

4	309	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	Case No.:9/4/85-ALC3/2016			
	HQ File :01/85/050/00012/AM17/	RLA File :03/94/040/01073/AM16/	Lic.No/Date:0310803409 17.03.2016	Approved
	The Committee noted the comments of MSME(Food) furnished vide their U.O. Note No. 17(4)(1)/2016-Food dt. 16.08.2016 and observed that Nil wastage has been recommended. On the basis of MSME(Food)'s recommendation, the committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	Vegetable Samosa(net content of import item i.e. Spring Roll Pastry {Wheat based in sheet form} is 97,500Kg)	75,00,000.00Nos	Spring Roll Pastry (Wheat based in sheet form)	97,500.00Kg
	RA may take consequential action as per policy/procedure.			

5	310	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	Case No.:11/13/85-ALC3/2015			
	HQ File :01/85/050/00107/AM16/	RLA File :02/24/040/00037/AM16/	Lic.No/Date:0210205924 25.06.2015	Deferred
	The committee noted that since the blending ratio has not been specified origin-wise, it would not be possible to account for the imported item in export product. Therefore, the Committee decided to ask the firm to clarify this aspect. The case is deferred for 20.10.2016.			

6	311	Party Name:UNILEVER INDIA EXPORTS LIMITED	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	Case No.:8/15/85-ALC3/2014			
	HQ File :01/85/050/00113/AM15/	RLA File :03/95/040/00410/AM15/	Lic.No/Date:0310789163 15.09.2014	Deferred
	The Committee noted that the firm vide their letter dt. 27.07.2016 has stated that they have not utilized the AA and submitted at RA for closure of the case. The Committee decided to seek conformation from concerned RA for surrender of the said AA. The case is deferred for 20.10.2016			

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 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

7	312 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542 10.01.2014	Deferred
The Committee decided to seek comments from CFTRI. The case is deferred for 20.10.2016.				

8	313 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/133/AM13/	RLA File :03/95/040/255/AM13	Lic.No/Date:0310706518 28.08.2012	Deferred
The Committee decided to seek comments from CFTRI. The case is deferred for 20.10.2016.				

	314	Party Name:GLAXOSMITHKLINE (GSK) CONSUMER HEALTHCARE LTD	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status: Deferred
9	HQ File :01/85/171/128/AM14	Amendment in description of export item from Malted Milk Food to Malted Milk Foods/Malt based Foods (Malt Food).		
The Committee decided to call for the representative of the firm for PH to explain the case in details. The case is deferred for 20.10.2016.				

10	315	Party Name:WRITEFINE PRODUCTS PVT. LTD	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
	HQ File :01/85/50/008/AM15	RLA File :03/95/040/895/AM14	Lic.No/Date:0310771114 20.02.2014	Withdrawn
On the request of the firm, the Committee decided to withdraw the case from the agenda as the firm has got the AA regularised on payment of duty on import of excess inputs. RA has confirmed the same vide their letter No. 03/95/165//669/AM16 dt. 15.03.2016.				

11	316	Party Name:CHOICE TRADING CORPORATION PVT. LTD	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
	HQ File :01/85/50/089/AM11	RLA File :10/24/40/056/AM11	Lic.No/Date:1010040368 30.09.2010	Approved
Request for amendment in one of the import item from White Vinegar to White Wine Vinegar and enhancement of wastage on all inputs from 2% to 5%.				
The Committee noted that O/o the Superintendent of Customs, Central Excise and Service Tax, cochin Range vide their letter No. O.C. 79/2015 dt. 14.12.2015 has confirmed that the firm has actually consumed White Wine Vinegar in the export product. On the basis of Central Excise and Service Tax's certificate, the Committee decided to amend the description of import item From White Vinegar to White Wine Vinegar and enhance wastage on all inputs from 2% to 5%. RA may take consequential action as per policy/procedure.				

YOGINDER SINGH
उप निदेशक निदेश विभाग
Dy. Director General of Foreign Trade
निदेश विभाग, निदेश विभाग
Directorate General of Foreign Trade
कॉमर्स विभाग, निदेश विभाग
एन.टी. रोड, नई दिल्ली
New Delhi

12	317	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/50/070/AM15	RLA File :07/24/40/081/AM15	Lic.No/Date:0710105328 23.06.2014	Approved

Fixation of ad-hoc input output norms in terms of para 4.7 of HBP, Vol.I (2009-14).

The Committee noted that MFPI has furnished the comments vide their O.M. No. 8/DGFT/2011 (Vol.II) dt. 25.07.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	S.No.	Import item with Brand Name	Qty
Chewing gum Spearment Sugar Sticks	1.00Kg	1	Polyterpin Hydrocarbon Resin (Brand Name: RES CARPAL 115)	0.05622Kg/Kg
		2	Synthetic Rubber Butyl Rubber-Cosar) (Brand Name: RUB COSAR)	0.02108Kg/Kg
		3	Micro Crystalline Wax (Brand Name: Microwax NL)	0.03452Kg/Kg
		4	Spearmint Oil (Canna) (Brand Name: FLV CANNA Drum 55gal)	0.00685Kg/Kg
		5	Aluminium Foil (Brand Name: LFO SUS/SFS AST 01S Al 88mm)	As per packing policy
		6	Laminating Wax (Brand Name: Wax Laminating 2472 SUS)	As per packing policy.

Export Item	Qty	S.No.	Import item with Brand Name	Qty
Chewing gum Double Mint sugar Sticks	1.00Kg	1	Polyterpin Hydrocarbon Resin (Brand Name: RES CARPAL 115)	0.05460Kg/Kg
		2	Synthetic Rubber (Butyl Rubber-Cosar) (Brand Name: RUB COSAR)	0.020Kg/Kg
		3	Micro Crystalline Wax (Brand Name: Microwax NL)	0.03350Kg/Kg
		4	Peppermint Oil (Snow A) (Brand Name: FLV Snow-A Drum 55gal)	0.01040Kg/Kg
		5	Aluminium Foil (Brand Name: LFO SUS/SFS AST 01S Al 88mm)	As per packing policy
		6	Laminating Wax (Brand Name: Wax Laminating 2472 SUS)	As per packing policy.

Export Item	Qty	S.No.	Import item with Brand Name	Qty
Chewing gum Juicy Fruit Sugar Sticks	1.00Kg	1	Polyterpin Hydrocarbon Resin (Brand Name: RES CARPAL 115)	0.05545Kg/Kg
		2	Synthetic Rubber (Butyl Rubber-Cosar) (Brand Name: RUB COSAR)	0.02079Kg/Kg
		3	Micro Crystalline Wax (Brand Name: Microwax NL)	0.03400Kg/Kg
		4	Peppermint Oil (Snow A) (Brand Name: FLV Yellow Free Drum 55gal)	0.00949Kg/Kg
		5	Aluminium Foil (Brand Name: LFO SUS/SFS AST 01S Al 88mm)	As per packing policy
		6	Laminating Wax	As per packing

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11/11/16

योगेश सिंह/YOGINDER SINGH
उप-संचालक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार विभाग, विदेश व्यापार
Directorate General of Foreign Trade
भारत सरकार, नया दिल्ली
Ministry of Commerce
New Delhi

		(Brand Name: Wax Laminating 2472 SUS)	policy.
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Export Item	Qty	S.No.	Import item with Brand Name	Qty
Chewing gum Spearmint Sugar Sticks- Arab	1.00Kg	1	Polyterpin Hydrocarbon Resin (Brand Name: RES CARPAL 115)	0.05545Kg/Kg
		2	Synthetic Rubber (Butyl Rubber-Cosar) (Brand Name: RUB COSAR)	0.02079Kg/Kg
		3	Micro Crystalline Wax (Brand Name: Microwax NL)	0.03450Kg/Kg
		4	Peppermint Oil (Snow A) (Brand Name: FLV Canna Drum 55gal)	0.00685Kg/Kg
		5	Aluminium Foil (Brand Name: LFO SUS/SFS AST 01S Al 88mm)	As per packing policy
		6	Laminating Wax (Brand Name: Wax Laminating 2472 SUS)	As per packing policy.

Export Item	Qty	S.No.	Import item with Brand Name	Qty
Chewing gum Orbit Peppermint Sugarfree Pellet	1.00Kg	1	Polyterpin Hydrocarbon Resin (Brand Name: RES CARPAL 115)	0.04769Kg/Kg
		2	Synthetic Rubber (Butyl Rubber-Cosar) (Brand Name: RUB COSAR)	0.01834Kg/Kg
		3	Micro Crystalline Wax (Brand Name: Microwax NL)	0.03010Kg/Kg
		4	Encapsulated Apertain (Brand Name: SWT MAST-FREE COMEN)	0.00685Kg/Kg
		5	Sorbitol (Brand Name: SWT POL STL-MRoquete Neo Sorb P 60)	0.3400Kg/Kg
		6	Lycasin-Maltitol Syrup (SWT POL LY 85 Drums)	0.3110Kg/Kg
		7	Xylitol Crystalline (Brand Name: SWT POL HLX Cryst)	0.08985Kg/Kg
		8	Mannitol 35 (Brand Name: SWT POL MP-100)	0.1142Kg/Kg
		9	Maltitol (Brand Name: SWT POL MALT)	0.2410Kg/Kg
		10	Multitol (Brand Name: SWT POL MALT-200)	0.2590Kg/Kg
		11	Titanium Dioxide (Brand Name: CLR TW)	0.00189Kg/Kg

Export Item	Qty	S.No.	Import item with Brand Name	Qty
Chewing gum Extra Fruit Sugarfree Pellet	1.00Kg	1	Polyterpin Hydrocarbon Resin (Brand Name: RES CARPAL 115)	0.04769Kg/Kg
		2	Synthetic Rubber (Butyl Rubber-Cosar) (Brand Name: RUB COSAR)	0.01834Kg/Kg
		3	Micro Crystalline Wax (Brand Name: Microwax NL)	0.03010Kg/Kg
		4	Sorbitol (Brand Name: SWT POL STL-MRoquete Neo	0.3400Kg/Kg

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योगेश सिंह/YOGANESH SINGH
उप-निदेशक, निदेश व्यापार
Dy. Director General of Foreign Trade
निदेश व्यापार, निदेश व्यापार
Directorate General of Foreign Trade
कांग्रेस रोड, गुरुग्राम, हरियाणा
122001

			Sorb P 60)	
		5	Lycasin-Maltitol Syrup (SWT POL LY 85 Drums)	0.017Kg/Kg
		6	Xylitol Crystalline (Brand Name: SWT POL HLX Cryst)	0.1194Kg/Kg
		7	Encapsulated Acesulfame k (Brand Name: SSWT BIGFIB)	0.1600Kg/Kg
		8	MAGNA Sweet (Brand Name: FLV MS-135)	0.00550Kg/Kg
		9	Suryl (Brand Name: SURYL)	0.00(not clear)
		10	Mannitol (Brand Name: SWT POL MP-100)	0.00024Kg/Kg
		11	Maltitol (Brand Name: SWT POL MALT)	0.0045Kg/Kg
		12	Multitol (Brand Name: SWT POL MALT-200)	0.02400Kg/Kg
		13	Titanium Dioxide Anatase (Brand Name: CLR TW)	0.0035Kg/Kg

RA may take consequential as per policy/procedure.

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	318	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
13	HQ File :01/85/50/199/AM15	RLA File :07/24/40/342/AM15	Lic.No/Date:0710107287 24.12.2014	Approved

Fixation of ad-hoc input output norms in terms of para 4.7 of HBP, Vol.I (2009-14).

The Committee noted that MFPI has furnished the comments vide their O.M. No. 8/DGFT/2011 (Vol.II) dt. 25.07.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	S.No.	Import item with Technical characteristics	Qty
PK Pepermint SUP 04 P/50P/36BS ARB/AFR 1.8gm Chewing gum	1.00Kg	1	BAS 5 B DF 2456 45 KG PAL(Chewing Gum Base)	0.150Kg/Kg
		2	Flavours Dahila Drum 55 GAL(Flavour Dahila)	0.0068Kg/Kg
		3	Clear Gum MB80(Glassigel/Food Starch)	0.018Kg/Kg
		4	Titanium Dioxide(Titanium Dioxide)	0.0039Kg/Kg
		5	Glu Hotmelt L 2473 Adhesive (Hot melt Glue)	0.0040Kg/Kg

RA may take consequential as per policy/procedure.

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योगेन्द्र सिंह/YOGINDER SINGH
उप-सहायक निदेशक निदेशक कार्यालय
Dy. Director General of Foreign Trade
निदेशक कार्यालय निदेशक कार्यालय
Directorate General of Foreign Trade
विदेशी व्यापार निदेशक कार्यालय
राजकोष, नया दिल्ली
Udyog Bhawan, New Delhi

14	319	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/50/037/AM15	RLA File :07/24/40/018/AM15	Lic.No/Date:0710104073 13.05.2014	Approved

Fixation of ad-hoc input output norms in terms of para 4.7 of HBP, Vol.I (2009-14).

The Committee noted that MFPI has furnished the comments vide their O.M. No. 8/DGFT/2011 (Vol..II) dt. 25.07.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	S.No.	Import item	Qty
Hard Boiled Sugarfree Candy (Honey Lemon Flavor) containing Isomalt ST-M 0.98Kg and Menthol Flavor 0.0019K.	1.00Kg	1	Isomalt ST-M	0.98Kg/Kg
		2	Menthol Flavor	0.0019Kg/Kg
		3	Inner Plastic film	As per packing policy

Export Item	Qty	S.No.	Import item	Qty
Hard Boiled Sugarfree Candy (Menthol Eucalyptus Flavor) containing Isomalt ST-M 0.98Kg, Menthol Flavor 0.0023Kg and Flavor Snow-A Drum 55 gal 0.00035Kg and Liquid Wax (Trenwax) release agent 0.0010Kg	1.00Kg	1	Isomalt ST-M	0.98Kg/Kg
		2	Menthol Flavor	0.0023Kg/Kg
		3	Flavor Snow-A Drum 55 gal	0.00035Kg/Kg
		4	Liquid Wax (Trenwax) release agent	0.0010Kg/Kg
		5	Inner Plastic Film	As per packing policy

RA may take consequential as per policy/procedure.

15	320	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/50/084/AM13	RLA File :13/24/40/011/AM13	Lic.No/Date:1310039791 23.05.2012	Deferred

Fixation of ad-hoc input output norms in terms of para 4.7 of HBP, Vol.I (2009-14).

The committee decided to seek comments from MFPI. The case is deferred for 20.10.2016

16	321	Party Name:PARAG MILK FOODS PVT. LTD	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status: Deferred
	HQ File :01/85/096/AM16	Request for grant of Advance Authorisation on repeat basis-clarification reg.		

Fixation of ad-hoc input output norms in terms of para 4.7 of HBP, Vol.I (2009-14).

The committee decided to seek comments from NDRI, Karnal under intimation of MFPI. The case is deferred for 20.10.2016.

16/10/16
योगेंद्र सिंह/YOGINDER SINGH
उप-निदेशक निदेश शाखा
Dy. Director Gen. Secy of Foreign Trade
निदेश शाखा निदेश शाखा
Directorate General of Foreign Trade
व्यवस्थापक निदेशक, निदेश शाखा
एन.टी.डी. नई दिल्ली
N.T.D. New Delhi

322 Case No.:5/5/85-ALC3/2016	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:																				
HQ File :01/85/050/00018/AM17/	RLA File :34/24/040/00006/AM17/	Lic.No/Date:3410042041 07.04.2016	Approved																				
17 The Committee noted that MSME(Chem) has furnished the comments vide their O.M. No. TL-12021/07/2016-CG and F-DCMSME dt. 12.08.2016. On the basis of MSME(Chem)'s comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty</th> <th>S.No.</th> <th>Import item</th> <th>Qty</th> </tr> </thead> <tbody> <tr> <td>Toothbrushes (Battery operated)</td> <td>50,000.00Nos.</td> <td>1</td> <td>Toothbrush Handle (Battery Operated)</td> <td>50,000.00Nos</td> </tr> <tr> <td></td> <td></td> <td>2</td> <td>Nylon 612 Monofilament</td> <td>51.00Kgs</td> </tr> <tr> <td></td> <td></td> <td>3</td> <td>Packaging Material</td> <td>As per packing policy</td> </tr> </tbody> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	S.No.	Import item	Qty	Toothbrushes (Battery operated)	50,000.00Nos.	1	Toothbrush Handle (Battery Operated)	50,000.00Nos			2	Nylon 612 Monofilament	51.00Kgs			3	Packaging Material	As per packing policy
Export Item	Qty	S.No.	Import item	Qty																			
Toothbrushes (Battery operated)	50,000.00Nos.	1	Toothbrush Handle (Battery Operated)	50,000.00Nos																			
		2	Nylon 612 Monofilament	51.00Kgs																			
		3	Packaging Material	As per packing policy																			

323	Party Name:PERFECT CARDAMOM & SPICES MARKETING CO. PVT. LTD	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status: Deferred
18 HQ File :01/85/40/002/AM16	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of "Processed/Assorted/Sterilised Spices namely Cardamom ETO Treated" against import of "Unprocessed/Unassorted/Unsterilised Spices namely Cardamom".		
The Committee noted the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 20.10.2016.			

324 Case No.:12/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
19 HQ File :01/85/050/00108/AM16/	RLA File :02/24/040/00038/AM16/	Lic.No/Date:0210205937 30.06.2015	Deferred
The committee noted that since the blending ratio has not been specified origin-wise, it would not be possible to account for the imported item in export product. Therefore, the Committee decided to ask the firm to clarify this aspect. The case is deferred for 20.10.2016.			

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14/10/16
योगेंद्र सिंह/YOGINDER SINGH
उप निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नया दिल्ली
New Delhi

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325 No.:12/23/85-ALC3/2014	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:	
HQ File :01/85/050/00198/AM15/	RLA File :07/24/040/00401/AM15/	Lic.No/Date:0710107599 12.02.2015	Approved	
The Committee noted that MFPI has furnished the comments vide their letter No. 4(12)/2015-DGFT dt. 23.08.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-				
Export Item	Qty	S.No.	Import item with Technical Characteristics	Qty in Kg
Szechuan Sprinkle D 140182	1.00Kg	1	Szechun Sprinkle Flavour (Szechun Sprinkle Flavour)	0.60
		2	Arto G chicken Flavour Cone (Chicken Flavour)	0.02
		3	Salt (Dried Refind Salt)	0.010
		4	Vegamine 28D (Hydrolised Soya Protein)	0.030
RA may take consequential action as per policy/procedure.				

21	326 Case No.:8/26/85-ALC3/2013	Party Name:STERLING AGRO INDUSTRIES LTD.	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00169/AM14/	RLA File :05/24/040/00354/AM14/	Lic.No/Date:0510378167 04.02.2014	Deferred
The Committee noted a clarification/reply is awaited from RA. The Committee decided to remind RA to expedite the reply. The case is deferred for 20.10.2016.				

22

327 Case No.:13/18/85-ALC3/2015		Party Name:FERRERO INDIA PVT.LTD,		Meet No/Date:8/85- ALC3/2016 16.09.2016		Status:	
HQ File :01/85/050/00178/AM16/		RLA File :03/94/040/00711/AM16/		Lic.No/Date:0310800764 08.12.2015		Approved	
The Committee noted that NC has approved some similar cases of this for firm same export/import item in its M. No. 07 held on 11.08.2016. Therefore, the Committee decided to fix the ad-hoc input output norms in this case also as under:-							
Export Item		Qty	Sl.No.	Import Item	Qty(including wastage)		
Kinder Joy Chocolate	1.00Kg	1	Milk Chocolate	1.02Kg/Kg content in the export product.			
		2	Cocoa Powder	1.015Kg/Kg content in the export product			
		3	Vanillina Flavor	1.015Kg/Kg content in the export product			
		4	Spray Malt Extract	1.015Kg/Kg content in the export product			
		5	Hazel Nut Flavor	1.02Kg/Kg content in the export product.			
		6	Mix Toy Kinder Joy	Net to net			
RA may take consequential action as per policy/procedure.							

41/47
14/10/16
योगेंद्र सिंह/YOGINDER SINGH
उप निदेशक निदेश विभाग
Dy. Director General of Foreign Trade
निदेश विभाग निदेश विभाग
Directorate General of Foreign Trade
विदेश व्यापार निदेश विभाग
Udyog Bhawan, New Delhi

23

328 Case No.:4/21/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
HQ File :01/85/050/00135/AM14/	RLA File :03/94/040/00766/AM14/	Lic.No/Date:0310761844 13.12.2013	Approved

The Committee noted that NC has approved some similar cases of this for firm same export/import item in its M.No. 07 held on 11.08.2016. Therefore, the Committee decided to fix the ad-hoc input output norms in this case also as under:-

Export Item	Qty	Sl.No.	Import Item	Qty(including wastage)
Kinder Joy Chocolate	1.00Kg	1	Milk Chocolate	1.02Kg/Kg content in the export product.
		2	Cocoa Powder	1.015Kg/Kg content in the export product
		3	Vanillina Flavor	1.015Kg/Kg content in the export product
		4	Spray Malt Extract	1.015Kg/Kg content in the export product
		5	Hazel Nut Flavor	1.02Kg/Kg content in the export product.
		6	Mix Toy Kinder Joy	Net to net

RA may take consequential action as per policy/procedure.

Rmp

24

329 Case No.:7/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
HQ File :01/85/050/00024/AM15/	RLA File :03/94/040/00972/AM14/	Lic.No/Date:0310771874 25.02.2014	Approved

The Committee noted that NC has approved some similar cases of this for firm same export/import item in its M.No. 07 held on 11.08.2016. Therefore, the Committee decided to fix the ad-hoc input output norms in this case also as under:-

Export Item	Qty	Sl.No.	Import Item	Qty(including wastage)
Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product
		2	Cocoa based Chocolate Cream	1.02Kg/Kg content in the export product.
		3	Cocoa based Chocolate Granuales	1.02Kg/Kg content in the export product
		4	Spray Malt Extract	1.015Kg/Kg content in the export product
		5	Hazel Nut Flavor	1.02Kg/Kg content in the export product.
		6	Vanillina Flavor	1.015Kg/Kg content in the export product
		7	Mix Toy Kinder Joy	Net to net

RA may take consequential action as per policy/procedure.

Rmp

4/10/16
योगेंद्र सिंह/YOGINDER SINGH
उप. निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वैश्व व्यापार विभाग, भारत सरकार
New Delhi
Mobile: 9810000000

330 Case No.:22/7/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:																								
HQ File :01/85/050/00058/AM15/	RLA File :03/94/040/00032/AM15/	Lic.No/Date:0310779462 25.04.2014	Approved																								
The Committee noted that NC has approved some similar cases of this for firm same export/import item in its M.No. 07 held on 11.08.2016. Therefore, the Committee decided to fix the ad-hoc input output norms in this case also as under:-																											
25	Export Item Kinder Joy Chocolate	Qty 1.00Kg	<table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Import Item</th> <th>Qty(including wastage)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Cocoa Powder</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>2</td> <td>Cocoa based Chocolate Cream</td> <td>1.02Kg/Kg content in the export product.</td> </tr> <tr> <td>3</td> <td>Cocoa based Chocolate Granuales</td> <td>1.02Kg/Kg content in the export product</td> </tr> <tr> <td>4</td> <td>Spray Malt Extract</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>5</td> <td>Hazel Nut Flavor</td> <td>1.02Kg/Kg content in the export product.</td> </tr> <tr> <td>6</td> <td>Vanillina Flavor</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>7</td> <td>Mix Toy Kinder Joy</td> <td>Net to net</td> </tr> </tbody> </table>	Sl.No.	Import Item	Qty(including wastage)	1	Cocoa Powder	1.015Kg/Kg content in the export product	2	Cocoa based Chocolate Cream	1.02Kg/Kg content in the export product.	3	Cocoa based Chocolate Granuales	1.02Kg/Kg content in the export product	4	Spray Malt Extract	1.015Kg/Kg content in the export product	5	Hazel Nut Flavor	1.02Kg/Kg content in the export product.	6	Vanillina Flavor	1.015Kg/Kg content in the export product	7	Mix Toy Kinder Joy	Net to net
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7	Mix Toy Kinder Joy	Net to net																									
RA may take consequential action as per policy/procedure.																											

Rup

331 Case No.:4/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:																								
HQ File :01/85/050/00021/AM15/	RLA File :03/94/040/01094/AM14/	Lic.No/Date:0310774449 13.03.2014	Approved																								
The Committee noted that NC has approved some similar cases of this for firm same export/import item in its M.No. 07 held on 11.08.2016. Therefore, the Committee decided to fix the ad-hoc input output norms in this case also as under:-																											
26	Export Item Kinder Joy Chocolate	Qty 1.00Kg	<table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Import Item</th> <th>Qty(including wastage)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Cocoa Powder</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>2</td> <td>Cocoa based Chocolate Cream</td> <td>1.02Kg/Kg content in the export product.</td> </tr> <tr> <td>3</td> <td>Cocoa based Chocolate Granuales</td> <td>1.02Kg/Kg content in the export product</td> </tr> <tr> <td>4</td> <td>Spray Malt Extract</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>5</td> <td>Hazel Nut Flavor</td> <td>1.02Kg/Kg content in the export product.</td> </tr> <tr> <td>6</td> <td>Vanillina Flavor</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>7</td> <td>Mix Toy Kinder Joy</td> <td>Net to net</td> </tr> </tbody> </table>	Sl.No.	Import Item	Qty(including wastage)	1	Cocoa Powder	1.015Kg/Kg content in the export product	2	Cocoa based Chocolate Cream	1.02Kg/Kg content in the export product.	3	Cocoa based Chocolate Granuales	1.02Kg/Kg content in the export product	4	Spray Malt Extract	1.015Kg/Kg content in the export product	5	Hazel Nut Flavor	1.02Kg/Kg content in the export product.	6	Vanillina Flavor	1.015Kg/Kg content in the export product	7	Mix Toy Kinder Joy	Net to net
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RA may take consequential action as per policy/procedure.																											

Rup

4/11/16
योगेन्द्र सिंह YOGINDER SINGH
उप निदेशक निदेश विभाग
Dy. Director Gen. of Foreign Trade
निदेश विभाग, निदेश विभाग
Directorate General of Foreign Trade
बाह्य व्यापार विभाग, निदेश विभाग
एन.टी.डी. बिल्डिंग, नई दिल्ली
N.T.D.I. Building, New Delhi

27	332 Case No.:24/22/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00184/AM15/	RLA File :03/94/040/00970/AM15/	Lic.No/Date:0310793156 21.01.2015	Withdrawn
The Committee noted that RA vide their e-mail dt. 05.08.2016 has confirmed that interest on entire imports made by the firm against the said AA . NC decided to close the case.				

28	333 Case No.:1/7/85-ALC3/2016	Party Name:GILLETTE INDIA LTD	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00057/AM17/	RLA File :04/24/040/00050/AM17/	Lic.No/Date:0410162140 28.07.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). Also decided to get clarification regarding finished and un-finished product. The case is deferred for 20.10.2016.				

29

334 Case No.:11/8/85-ALC3/2016	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:								
HQ File :01/85/050/00077/AM17/	RLA File :10/24/040/00023/AM17/	Lic.No/Date:1010059529 05.07.2016	Approved								
The Committee noted that NC has approved similar case of this firm same export/import item in its M.No. 01 held on 01.04.2016. Therefore, the Committee decided to fix the ad-hoc input output norms in this case also as under:-											
<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>Agar Agar Strips Powder Grade Food, Bacteriological, Microbiological, Pharma</td><td>1.00Kg</td><td>Agar Agar Strips commercial Grade</td><td>1.1016Kg</td></tr></table>				Export Item	Qty	Import Item	Qty	Agar Agar Strips Powder Grade Food, Bacteriological, Microbiological, Pharma	1.00Kg	Agar Agar Strips commercial Grade	1.1016Kg
Export Item	Qty	Import Item	Qty								
Agar Agar Strips Powder Grade Food, Bacteriological, Microbiological, Pharma	1.00Kg	Agar Agar Strips commercial Grade	1.1016Kg								
RA may take consequential action as per policy/procedure.											

30	335 Case No.:7/8/85-ALC3/2016	Party Name:BRUSHION GLOBAL SOLUTION PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00073/AM17/	RLA File :03/94/040/00235/AM17/	Lic.No/Date:0310806070 11.07.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case deferred for 20.10.2016.				

31	336 Case No.:15/8/85-ALC3/2016	Party Name:SAVERA AUTO COMPS PVT.LTD.	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00081/AM17/	RLA File :03/95/040/00163/AM17/	Lic.No/Date:0310806240 14.07.2016	Deferred
The Committee noted that the comments are awaited from MSME(ME). The Committee decided to remind MSME(ME) to expedite the comments. The case deferred for 20.10.2016.				

32	337 Case No.:6/8/85-ALC3/2016	Party Name:SUPARSHVA SWABS (I)	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00072/AM17/	RLA File :05/24/040/00134/AM17/	Lic.No/Date:0510399050 11.07.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case deferred for 20.10.2016.				

Rms

33	338 Case No.:5/8/85-ALC3/2016	Party Name:SCARLET PRINTS LLP	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00071/AM17/	RLA File :08/24/040/00092/AM17/	Lic.No/Date:0810138108 07.06.2016	Deferred
The Committee noted that the comments are awaited from MSME(CHosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case deferred for 20.10.2016.				

Rms

34	339 Case No.:4/8/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00070/AM17/	RLA File :02/24/040/00098/AM17/	Lic.No/Date:0210206938 26.08.2016	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite the comments. The case deferred for 20.10.2016.				

Rms

35	340 Case No.:8/8/85-ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00074/AM17/	RLA File :02/24/040/00067/AM17/	Lic.No/Date:0210206808 04.07.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case deferred for 20.10.2016.				

Rms

36	341 Case No.:13/8/85-ALC3/2016	Party Name:G.A. FOODS (INDIA) PVT. LTD.	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00079/AM17/	RLA File :52/24/040/00017/AM17/	Lic.No/Date:5210041975 27.07.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MSFPI to expedite the comments. The case deferred for 20.10.2016.				

Rms

hikr
4/10/16

योगेंद्र सिंह/YOGINDER SINGH
उप निदेशक निदेश विभाग
Dy. Director General of Foreign Trade
विदेश व्यापार निदेश विभाग
Directorate General of Foreign Trade
बाह्य व्यापार निदेश विभाग
Dy. Director General of Foreign Trade
Udyog Bhawan, New Delhi

37	342 Case No.:14/8/85-ALC3/2016	Party Name:SIMOSIS INTERNATIONAL	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00080/AM17/	RLA File :03/95/040/00145/AM17/	Lic.No/Date:0310805915 04.07.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case deferred for 20.10.2016.				

38	343 Case No.:10/8/85-ALC3/2016	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00076/AM17/	RLA File :10/24/040/00042/AM17/	Lic.No/Date:1010059564 26.07.2016	Deferred
The Committee noted that the comments are awaited from Deptt of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite the comments. The case deferred for 20.10.2016.				

39	344 Case No.:9/8/85-ALC3/2016	Party Name:ESSEN FOODDIES INDIA PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00075/AM17/	RLA File :53/24/040/00004/AM17/	Lic.No/Date:5310019175 04.08.2016	Deferred
The Committee noted that the comments are awaited from Deptt of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite the comments. The case deferred for 20.10.2016.				

40	345 Case No.:1/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00067/AM17/	RLA File :02/24/040/00084/AM17/	Lic.No/Date:0210206901 17.08.2016	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite the comments. The case deferred for 20.10.2016.				

41	346 Case No.:12/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
	HQ File :01/85/050/00078/AM17/	RLA File :02/24/040/00085/AM17/	Lic.No/Date:0210206902 17.08.2016	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite the comments. The case deferred for 20.10.2016.				

योगेन्द्र सिंह/YOGINDER SINGH
उप. सहायक निदेशक, निदेशक, अ.प.प.
Dy. Director Gen. Secy of Foreign Trade
निदेशक, निदेशक, अ.प.प.
Director Gen. Secy of Foreign Trade
व्यापार, निदेशक, अ.प.प.
Min. of Commerce
एन.टी.डी. नं. दिल्ली
UDYOG Bhawan, New Delhi

	347 Case No.:2/8/85-ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:8/85- ALC3/2016 16.09.2016	Status:
42	HQ File :01/85/050/00068/AM17/	RLA File :02/24/040/00091/AM17/	Lic.No/Date:0210206921 23.08.2016	Deferred
The Committee noted that the hard copy of application is awaited from RA. The Committee decided to remind RA to forward the application. The case is deferred for 20.10.2016.				

	348 Case No.:3/8/85-ALC3/2016	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:8/85-ALC3/2016 16.09.2016	Status:
43	HQ File :01/85/050/00069/AM17/	RLA File :02/24/040/00071/AM17/	Lic.No/Date:0210206833 13.07.2016	red
The Committee noted that the hard copy of application is awaited from RA. The Committee decided to remind RA to forward the application. The case is deferred for 20.10.2016.				

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योगेन्द्र सिंह/YOGINDER SINGH
उप-निदेशक निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
व्यापार, निदेशकालय of Commerce
एन.टी. रोड, नई दिल्ली
Udyog Bhawan, New Delhi